## **National Company Law Tribunal**

## Allahabad Bench

CPNO. (IB) 95/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BEI	NCH (	OF T	THE	
NATIONAL COMPANY LAW TRIBLINAL ON 27.10.2017			- 1	1

NAME OF THE COMPANY: Yorks a Harvest Energy Put Ltd Vs. Bharot section of the companies act: 9 of ISB (ode of 2016

Representation

Designation Sl. NO. Name

CAKO LARIBI DAU ASSOLDENT UBAI CHANDANI ADV RESPONDENT SAURAGH ABHILLARY ADV RESPONDENT

Signature <

## CP No.(IB)95/ALD/2017

The case is being taken on being mentioned out of turn parties are represented by the respective counsel. The petitioner counsel to file a rejoinder as well as the objection/application to the petition. A copy thereof be provided to the opposite counsel. The case is fixed for the argument on 15th March. November Zell

Meanwhile, the respondent is liberty to file rejoinder thereof.

The matteybe listed on 15th November, 2017

H.P. Chaturvedi, Member(Judicial)

Date: 27/10/2017

Typed by Md. Zaid